

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 415 of 1994

Wednesday this the 16th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

K. S. Balakrishnan Unni,  
Net Maker,  
Central Institute of Fisheries  
Nautical & Engineering Training,  
Ernakulam, Cochin-16.

...Applicant

(By Advocate Mr. Poly Mathai)

Vs.

1. Union of India, represented by  
Secretary, Ministry of Agriculture,  
Krishi Bhavan, New Delhi-110 001.
2. The Director, Central Institute  
of Fisheries Nautical & Engineering  
Training, Ernakulam, Cochin-16.
3. The Senior Administrative Officer,  
Central Institute of Fisheries  
Nautical & Engineering Training,  
Cochin-16. ....Respondents

(By Advocate Mr. K. Karthikeya Panicker, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

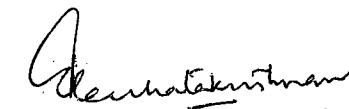
Applicant challenges Annexures A3, A5 and  
A6 orders by which respondents decided to recover  
Rs. 22,749/- outstanding from him on account of House  
Building Advance. Admittedly there was default  
in adhering to the schedule in constructing the  
house. Admittedly construction has been undertaken  
and proceeded with to an appreciable extent. This  
is the impression we have gathered after hearing  
both sides in detail.

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2. In the circumstances, we direct respondents to effect recovery at the rate of Rs.550/- (Five hundred and fifty only) per month until the loan is repaid, in place of the instalments stipulated earlier. We quash Annexures A3, A5 and A6. Applicant shall complete the construction within twelve months from today.

3. Application is disposed of with the aforesaid directions. No costs.

Dated the 16th March, 1994.



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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